

in the overall national interest. However, the personnel would have the option whether, or not, to join the Coast Guards. It would be Government's effort to protect the existing pay scales etc. of customs marine personnel, as recommended by a Committee set up by Ministry of Defence for this purpose, but it may be difficult for Government to offer these personnel advantages both in pay and rank in the Coast Guard or to assure them alternative civilian jobs.

**Charter of Demands from Hindustan Construction Workers Union**

3665. SHRI SAMAR MUKHERJEE: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether Government have received a Charter of Demands dated 16-8-80 from Hindustan Construction Workers Union (CITU);

(b) if so, what are demands; and

(c) what steps Government have taken to settle the demands?

THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): (a) to (c). Presumably, reference is to Hindustan Steelworks Construction Workers' Union (CITU). No Charter of Demands dated 16-8-80 has been received from this Union. However, a consolidated charter of demands finalised on the 10th April, 1980 at a meeting of the Workers Group (not attended by the representative of INTUC) has been received earlier and is under consideration of the HSCL Management. The demands relate to wages, dearness allowance and other allowances like transport allowance, shift allowance, construction allowance, washing allowance, abolition of contract system, absorption of apprentices, bonus, leave facilities, housing facilities, gratuity, group insurance, medical facilities, conveyance allowance etc.

**Disparity in Pay and Allowance of Central Government Employees vis-a-vis employees of Public undertakings**

3666. SHRI K. PRADHANI: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that there is disparity in pay and allowances of Central Government employees vis-a-vis employees of public undertakings;

(b) the extent of increase in pay and allowances granted to the different categories of employees of public undertakings and Central Government Corporations such as LIC, Nationalised Banks, IAC etc. during the past three years, category-wise; and

(c) what steps are being taken to narrow down the disparities between the remunerations payable to the Central Government employees and the employees in the Public Undertakings and Central Government Corporations?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAISINGH SISODIA): (a) Yes, Sir.

(b) A statement is laid on the Table of the House indicating details of the extent of increase in the pay and allowances of employees in some selected undertakings/corporations/banks. (*Statement Placed in Library. See No. LT-1582/80*).

(c) The disparities between the remunerations payable to the Central Government employees and the employees in the public undertakings and Central Government Corporations arise partly due to historical factors and partly due to differences in the conditions of service and employment. The existence of these disparities and their extent is borne in mind at the time of considering proposals for revision of pay and allowances granted to the different categories of employees.